

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4488
ANSWERED ON:03.05.2012
SALE OF MEDICINES AFTER EXPIRY DATE
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a lot of medicines are sold after their expiry date through medical stores in the country after changing the labels;
- (b) if so, whether the medicines after expiry date are being imported from China and other countries and sold after changing the labels in medical stores in India;
- (c) if so, the details thereof and the steps taken by the Government to prevent such activities;
- (d) whether there is any mechanism to check the malpractices in this trade;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND
MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

- (a) & (b): The office of the Drug Controller General (India) (DCG(I)) has informed that they have not received any report in regard to import of drugs from China after their date of expiry and sale of these drugs after changing the labels in medical stores in India.
- (c) to (f): The office of the DCG(I) has informed that the sale of drugs after the date of expiry and altering inscriptions on containers, labels or wrappers of a drug is prohibited under the Drugs and Cosmetics Rule, 1945 and violation of these rules is an offense under the Drugs and Cosmetics Act. Further, at the time of import, a drug having less than 60% shelf-life on the date of import is not allowed to be imported into the country.